

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 690 of 2009

(Arising out of Order-in-Appeal No. 148/2009 dated 21/04/2009
passed by the Commissioner of Central Excise (Appeals),
Mangalore.)

SRI ASHOK KUBSAD M.D

M/S ENCOP WIRES, 85, TARIHAL
INDUSTRIAL AREA, TARIHAL
HUBLI.

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax
BELGAUM**

NO. 71, CLUB ROAD,
CENTRAL EXCISE BUILDING,
BELGAUM – 590 001.
KARNATAKA

Respondent(s)

WITH

Central Excise Appeal No. 691 of 2009

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BELGAUM - 590001
KARNATAKA

Respondent(s)

APPEARANCE:

None for the Appellant
Shri Dyamappa Airani, Deputy Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE Dr. D.M.MISRA, MEMBER (JUDICIAL)
HON'BLE MR. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20016-20017 / 2023

Date of Hearing: 13/02/2023

Date of Decision: 13/02/2023

Per : DR. D.M.MISRA

None for the appellant. Appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharged Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeals are dismissed as deemed to have been withdrawn.

(Order pronounced in the open court on **13/02/2023**)

(Dr. D.M.MISRA)
MEMBER (JUDICIAL)

MRS. R. BHAGYA DEVI
MEMBER (TECHNICAL)

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